

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
(IB)-407(PB)/2022

IN THE MATTER OF:

Vistra ITCL (India) Limited	...	Applicant/Petitioner
Vs		
Avantha Holdings Limited	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 10.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Ritin Rai, Sr. Adv., Mr. Sumesh Dhawan, Mr. Sidhartha Barua, Mr. Praful Jindal, Ms. Ritika Sinha, Mr. Shaurya Shyam, Advs.

For Respondent : Mr. Abhinav Vasisht, Ms. Akshita Sachdeva, Ms. Amrita, Ms. Mahima Ahuja, Advs. for

For the Applicant : Mr. P. Nagesh Sr. Adv., Mr. Shivam Sinha, Mr. Akshay Sharma, Ms. Priya Goyal, Advs. for Workers Union in IA-633/2023 & IA-3830/2023.

ORDER

Ld. Proxy Counsel on behalf of the petitioner appeared and sought an adjournment stating the main counsel Mr. Ritin Rai is engaged otherwise.

Ld. Sr. Counsel for the Respondent Mr. Abhinav Vasisht also appeared.

At the request and by consent of both sides, list the matter **on 23.07.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)